- (c) whether such allegations of corruption were also levelled at the time of purchasing Bofors guns and after that from time to time;
- (d) whether corruption has become common practice due to non-punishment of anyone; and
 - (e) steps taken to check such malpractices?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) No case relating to Army officers being obliged by gifts from American Companies, have been brought to the knowledge of the Government, in the recent past. Indian Armed Forces are governed by their respective Acts namely Army Act, Navy Act and Air Force Act. Appropriate provisions are there in these Acts to take action against Force personnel indulging in corrupt practices. In addition, for all procurements/purchases/award of works well defined procedures with adequate checks and balances are followed. All procurement/purchase decisions/award of works worth Rs. 75 crore and above are subjected to scrutiny/Special Audit by Comptroller and Auditor General and where necessary by Central Vigilance Commission. Further, in accordance with Defence Procurement Procedure (DPP) 2008, signing of an [Integrity Pact] would be considered between Government department and the bidder for schemes exceeding Rs. 100 crore. Wherever considered appropriate, cases are also referred to Central Bureau of Investigation.

Damages caused by crash of I.A.F. aircrafts

2197. SHRI VARINDER SINGH BAJWA: Will the Minister of DEFENCE be pleased to state:

- (a) the number of I.A.F. aircraft which were destroyed due to accidents during 2009, category-wise and the number of I.A.F. personnel who lost their lives due to these accidents;
- (b) the present strength of the I.A.F. aircraft as on 1st November, 2009 as against the sanctioned strength, category-wise; and
- (c) the loss caused to civilian property and the number of civilians who lost their lives due to these accidents during 2009?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The number Indian Air Force (IAF) aircraft which crashed since January, 2009 till 30th November, 2009 and their make are as follows:—

SI.	Date of Accident	Aircraft Type	Number of IAF
No.			personnel killed
1	2	3	4
1.	21st January, 2009	Kiran MK II	1
2.	7th March, 2009	MIG 27 ML	_

1	2	3	4
3.	30th April, 2009	SU 30 MKI	1
4.	1st May , 2009	MI 8	-
5.	15th May, 2009	MIG 27 UPG	=
6.	27th May, 2009	MIG 21 Bison	-
7.	9th June, 2009	AN 32	7
8.	18th June, 2009	MIG 21 FL	(200
9.	31st July, 2009	HPT 32	2
10.	10th September, 2009	MIG 21 M	1
11.	23rd October, 2009	MIG 27 ML	-
12.	30th October, 2009	MI 17	4
13.	30th November, 2009	SU-30 MKI	<u> </u>

- (b) This information cannot be divulged in the interest of national security.
- (c) One civilian was killed in the accident on 15th May, 2009. The compensation paid by the Government for loss of civilian lives and property was Rs. 8,04,480/-.

Unified command in Naxal affected States

2198. SHRI JESUDASU SEELAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a unified command in Naxal-affected States would be created to effectively carry out anti-naxal and Maoist operations, to prevent, detect and ultimately control the attacks by these forces, rather than to intensify searches of suspects after incidents had taken place;
- (b) if so, whether fully trained personnel armed with latest weapons, duly supported by intelligence inputs and feedbacks may man such a Command, after arriving at a consensus with State Government; and
- (c) whether in view of random killing of police personnel by using reckless mining, abduction of key police officials, targeting prestigious trains by these forces, adoption of concerted strategy is needed by Government by synergizing with local law-enforcing agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) The system of a unified command can be implemented within a particular State, with the objective of ensuring coordination between State and Central agencies involved in internal security duties by that State. A meeting of Chief Ministers of seven naxal affected States of Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Maharashtra, Orissa and West Bengal with